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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

1) R.A.No.26/98

Date of Decision: 4.3.98

IN

O.A. 1405/95

Ajab Singh
S/o Late Shri Ramal Singh,
R/o 357/3, Scheme No.7,
Shastri Nagar,
Meerut.

2. Mr. Madhu Bala Jain,
S/o Late Shri Shrichand Jain,
R/o B-16/8, Lekha Nagar,
Meerut Cantt

.....Applicants.

2) R.A.No.27/98

IN

O.A.No.1402/95

Shri N. S. Verma,
S/o Late Shri Gyan Chand Ji,
R/o C-5/206, Yamuna Vihar,
Delhi - 053

....Applicant.

versus

Union of India through

1. The Secretary,
Ministry of Defence (Finance),
New Delhi.

2. The XVII Addl. Distt. Judge,
Meerut (UP)

3. The Controller General of Defence A/cos,
West Block V,
R.K.Puram,
New Delhi - 66.

4. The Estate Officer,
Controller of Defence Accounts,
(Central Command),
Meerut (UP)

.....Respondents.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN(A)

HON'BLE DR.A.VEDAVALLI, MEMBER(J)

ORDER (BY CIRCULATION)

BY HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN(A).

As these two RAs have been filed seeking
review of the common judgment dated 8.10.97 in
O.A- 1405/95 and connected O.A -1402 /95 , they are

accordingly being disposed of by this common order,

2. Perused the RAs.

3. Even if applicants relied not on para 9 but on para 10 of the judgment in Rasila Ram Vs. UOI - 1989 (6) SLR 356, para 10 of the aforesaid judgment does not give the Tribunal jurisdiction to sit in further appeal or in revision over the orders in appeal passed by the Addl. Distt. Judge, Meerut on 22.5.90 under Sec.9 pp (EUO) Act against the Estate Officer's order dated 29.12.89 which was impugned in the OAs.

4. None of the grounds taken in the RA bring it within the scope and ambit of Section 22(3) (r) A.T. Act read with Order 47 Rule 1 CPC under which alone any order/decision/judgment can be reviewed.

5. The two RAs are rejected.

6. Let a copy of this judgment be kept on the file of R.A.27/98 also.

A. V. D. J.
(DR. A. VEDAVALLI)
MEMBER(J)

S. R. A. D. J.
(S. R. ADIGE)
VICE CHAIRMAN (A).

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